

2. M/s. U.P. State Sugar Corpn. Ltd., Panninagar, Bulandshahar.
3. M/s. Modi Sugar Mill, Modinagar, Ghaziabad.
4. M/s. U.P. State Sugar Corpn. Ltd., Mahija, Meerut.
5. M/s. U.P. State Sugar Corpn. Ltd., Shahganj, Jaunpur.
6. M/s. U.P. State Sugar Corpn. Ltd., Maholi, Sitapur.
7. M/s. Khalilabad Sugar Factory, Basti.
8. M/s. Indian Terpentine & Rosin Co. Ltd., C.B. Ganj, Bareilly.
9. M/s. Kishan Sahkari Chini Mill, Urai, Bhadohi.
10. M/s. Kishan Sahkari Chini Mill, Ghosi, Mau.
11. M/s. Nandganj Sihori Sugar Col. Ltd., Nandganj, Gazipur.
12. M/s. Kishan Sahkari Chini Mill, Rasara, Ballia.
13. M/s. Kishan Sahkari Chini Mill, Sathiyar, Azamgarh.
14. M/s. U.P. State Cement Corpn. Unit Dala, Sonebhadra.
15. M/s. U.P. State Cement Corpn. Unit Churk, Sonebhadra.
16. M/s. U.P. State Cement Corpn. Chunar, Mirzapur.
17. M/s. Obra Thermal Power Station Unit-A, Obra, Sonebhadra.
18. M/s. Obra Thermal Power Station Unit-B, Obra, Sonebhadra.
19. M/s. Hardawaganj Thermal Power Project, Kashipur, Aligarh.
20. M/s. Prima Tannery, Barabanki.
21. M/s. Hasan Exports, Barabanki.
22. M/s. East India Tannery Co. Barabanki.
23. M/s. Simbhaoli Sugar Mills, Ghaziabad.
24. M/s. Simbhaoli Sugar Mills, (Distillery) Simbhaoli, Ghaziabad.
25. M/s. Modi Distillery, Modinagar, Ghaziabad.
26. M/s. P.V.K. Distillery, Ghazipur.
27. M/s. Central Distillery, Meerut.
28. M/s. Neoli Sugar, Etah.
29. M/s. Mahajan Tannery, Agra.
30. M/s. Shiva Leather, Agra.

The steps taken by the Government to enforce compliance of the prescribed environmental norms include the following :

- Industries have been directed to provide necessary pollution control measures to comply with the prescribed standards.
- A scheme has been initiated for setting up Common Effluent Treatment Plants (CETPs) in clusters of small scale industrial units including tanneries. Under the scheme, Central and State subsidy is available and also loans from the

Industrial Development Bank of India/Industrial Credit and Investment Corporation of India.

- Fiscal incentives are provided for installation of pollution control equipment and also for the shifting of polluting industries from congested areas.
- Most of the defaulting units have been covered under a Writ Petition filed in the Hon'ble Supreme Court.

[English]

Drug Price of Pentoxifylline

*368. SHRI BHUPINDER SINGH HOODA :
SHRI C. NARASIMHAN :

Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state :

(a) whether the Deptt. of Chemicals while fixing the local bulk drug price of Pentoxifylline had followed the Chinese prices Theobromine which is a major intermediate and reduced the price steeply;

(b) if so, the price level of Pentoxifylline and the manner in which it compares with Theobromine imports from the other sources;

(c) the price of Pentoxifylline notified by the Government;

(d) whether the Government adhered to the quality aspect of Theobromine and regularity of its supplies rather than concentrating on cheaper sourcing of the intermediate;

(e) whether the Government have examined the implications of the steep reduction in price, which may lead to stoppage of production and non-availability of this important drug;

(f) if so, the details thereof; and

(g) whether the Government have any policy to ensure that the bulk drug production activity continues in the country?

THE MINISTER OF STATE OF THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI SIS RAM OLA):
(a) to (c). Price fixation/revision of indigenously produced bulk drugs is done in accordance with the provisions of DPCO, 1995 BICP which is an Expert Body of the Government undertakes a cost-cum-technical study on the basis of data available to it, including that furnished by the manufacturers and recommends the price to the Government which is considered and notified in the official gazette from time to time. While fixing the price of bulk drug Pentoxifylline, it was noted that the main imported raw material viz 'Theobromine' is being imported by M/s. Hoechst Roussel at an exorbitant rate from their Principals; while other users have been importing from Italy, Hong Kong and China at much cheaper rates. It is on this basis that the price has been

determined and recommended by the BICP which was notified for the first time as Rs. 2,225/kg on 3.4.96.

(d) Imports or indigenous procurement of raw material used for the manufacture of drugs is done by the companies engaged in such activity of manufacture and it is their responsibility to ensure that the material meets the specifications as required by them as also that it meets the standard prescribed by the Drug Controller General of India who clears all such drugs for general usage.

(e) and (f). This is the first time the price of bulk drug Pentoxifylline has been fixed. Stoppage of production by all producers of this drug is not anticipated.

(g) Incentives for bulk drug production are built in to the Policy. However, another objective of the Policy, namely, ensuring adequate availability of medicines at reasonable prices has also to be met.

New Crop Insurance Scheme

*369. SHRI C. NARAYANA SWAMY :

SHRI SATYA DEO SINGH :

Will the Minister of AGRICULTURE be pleased to state :

(a) whether the Government are considering to adopt new Crop Insurance Scheme;

(b) if so, the details thereof and the time by which the same is likely to be implemented;

(c) whether in view of the usual natural calamities like floods, hail storms etc., all the crops and fruits are likely to be covered under this Scheme; and

(d) if not, the reasons therefor?

THE MINISTER OF AGRICULTURE (EXCLUDING THE DEPARTMENT OF ANIMAL HUSBANDRY AND DAIRYING) (SHRI CHATURANAN MISHRA) : (a) to (d). Yes, Sir. A proposal to modify the existing Comprehensive Crop Insurance Scheme (CCIS) so as to rationalize the premia rates and to enlarge the coverage of crops and farmers is under the consideration of the Government.

However, based on a number of suggestions received from different quarters on the revision of the present scheme a draft note is proposed to be sent to all the Hon'ble Members of Parliament. A proposal for the revision of the present scheme will be prepared after receiving views from them.

[Translation]

Corruption Cases at Railway Headquarters and Divisional Offices

*370. SHRI RAM KRIPAL YADAV :

SHRI MOHAMMAD ALI ASHRAF FATMI :

Will the Minister of RAILWAYS be pleased to state:

(a) the number of cases of corruption referred at

the Railway Headquarters and Divisional offices during the last three years; and

(b) the number of officers against whom the disciplinary action has been taken during the said period, Zone-wise and Division-wise?

THE MINISTER OF RAILWAYS (SHRI RAM VILAS PASWAN) : (a) No. of Corruption Cases investigated Division-wise during the last three years

Southern Railway

Division	Year		
	1993	1994	1995
1	2	3	4
Mysore	1	-	-
Trivandrum	1	1	1
Madras	1	1	-
Madurai	-	1	-
Tricharapalli	-	-	-
Palghat	-	-	-
Bangalore	-	-	-
H.Q.s/Const./ Work shop	8	5	6
Total	11	8	7

Western Railway

H.Qs.	3	2	4
Bombay	4	-	2
Baroda	3	1	-
Ratlam	1	1	3
Kota	5	3	4
Bhavnagar	1	-	-
Rajkot	-	-	-
Jaipur	2	2	3
Ajmer	3	1	2
Total	22	10	18

South Central Railway

H.Qs.	5	5	3
Vijayawada	3	10	5
Guntakal	2	1	1
Hyderabad	1	1	2
Hubli	1	1	3
Total	12	18	14

Northern Frontier Railway

Katihar	2	4	2
Alipurdaur	1	4	2